

National Company Law Tribunal


Allahabad Bench

CP NO. 55/ALD/2017
CA NO. 175/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE COMPANY: L.M.L Mazdoor Ekta Sangathan Vs LML
Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE:

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND	ADVOCATE	FOR RESOLUTION PROFESSIONAL	
2.				

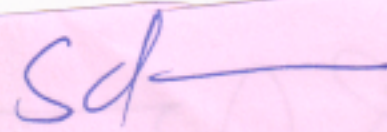
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Sh. Vijay Bahadur Kushwaha, being a President of workers' union of LML Mazdoor Ekta Sangathan (as a IIIrd party). Sh. Abhishek Anand, Advocate for the Resolution Professional (RP).

Today, the counsel for the petitioner is not available. Hence, the case is adjourned for argument. The attention of petitioner is further drawn to the recent decision of the Hon'ble NCLAT dated 09.10.2017 on maintainability of a petition filed by employee association/workers union i.e. in the matter of Flacon Tyres Ltd. v/s Belthangady Taluk Rubber Growers Marketing and Processing Co-op Society Ltd. & another [CA (AT) Insolvency No.206/2017].

List the matter for argument on 15th November, 2017.

Dated:07.11.2017


N.P. Chaturvedi,
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)